

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

Mentioning

C.P No.42/2013

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> September 2017, 10.30 A.M

Name of the Company	Dr.Tapati Chakraborty & Ors -Versus- A T Dev Pvt.Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SAUBHIK CHOWDHURY,  
Adv.

2. DRIPTO MAJUMDAR,  
Adv.

Respondents

D Majumdar  
12/09/2017

3. NASEEB KHAN JOY

PETITIONERS

W Khanjoy,  
Adv.  
12/09/2017

1> Received the original title deed  
of Rghumatpur property

2> FD Receipts of 2 crore

3> Certified copy of the lease deed 11.12.1985

4> Original agreement dated 23.07.2010

Saublik Chowdhury Adv. for respondents

Ph No. 8420004167

Naseeb Khan Joy, Adv. for Petitioners

Mob.no. 9748542168

Pimans Majumdar

Petitioners

Mob NO. 9831061341

12.09.2017 – C.P.No.42/2013 – Dr. Tapati Chakraborty & Ors. Vs. A.T. Dev Pvt. Ltd. & Ors.

## ORDER

Ld. Lawyer(s) on behalf of the petitioners as also Ld. Lawyer(s) on behalf of respondents are present. Petitioner in person is also present today.

C.P.No.42/2013 is listed today on mentioning by the parties. They have submitted that certain original documents were deposited before the then Company Law Board while the cases were pending there. Since the instant matter is already settled between the parties, Ld. Lawyer appearing on behalf of the respondent(s) prayed for releasing those original documents in their favour. Heard, prayer is allowed. Registry is directed to release the original documents in favour of respondent(s) today. Petitioner, present in the court, has no objection in case those documents are released in favour of the Ld. Lawyer appearing on behalf of the respondents. Both sides are directed to put their respective signatures on the Order Sheet and provide their contact numbers.

*sdf*

MANORAMA KUMARI  
MEMBER(J)